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या पशुओं के शवों को फेंकना अपराध घोषित किया जाय । भ्रौर मेरा तीसरा सुझाव है कि सभी कारखानों के गन्द्रे पानी का उपयोग बांध बना कर सिंचाई के काम में किया जाय भौर कारखानों के गंदे जल को किसी भी नदी में न डाला जाय ताकि गंगा जैसी नदी पवित रह सके भ्रौर इस तरह की गंदगी से बच सके ।

STATEMENT BY MINISTER

Setting up of an Expert Committee to study the financial implications of the proposal for inclusion in the list of declared goods and for levy for Additional Excise Duty in lieu of Sales Tax on certain commodities

भी योगेन्द्र शर्मा (बिहार) : मेग प्वाइंट आफ आईर है। मेरा व्यवस्था का प्रश्न यह है कि मंत्री महोदय एक ऐसी बात के बारे में सदन में बयान कर रहे हैं जो कि स्टेट का विषय है । श्रीमन्, आप को मालूम है कि बिकी कर जो है वह राज्य का विषय है और 7वें शेड्पूल की बी लिस्ट में वह है। तो अभी जो बयान मंत्री जी पढने जा रहे हैं वह इस वारे में है कि सेल्स टैक्स के बजाय एक्साइज इयूटी लगाने के लिए कोई कमेटी बने। तो ऐसा विषय कि जो कांस्टीट्यूशन के अनुसार स्टेट का विषय है उस के बारे में जब तक कांस्टीट्यशन में हम कोई अवेंडवेंट नहीं करते तब तक उस के बारे में मंत्री जी यहां कोई बयान नहीं दे सकते । इन पर में झाप की व्यवस्था चाहता है। त्रौग दुसरी वासं...

थी उपसभापति : आप मेरी बात तो सुन लीजिए । या बहत ही चलाते रहगे । श्री योगेन्द्र शर्माः आपमे रा आर्युसेट सुन् लें।

श्री उपसभापति : आप पूरा भाषण देंगे तो उसमें टाइम लगेगा । आप ने उन की बात सुनी नहीं स्रोर सपना प्वाइंट आफ सार्डर उठा दिया ।

श्री योगन्द्र शर्माः हमे लोगों को जो नोटिस दिया गया है...

MR. DEPUTY CHAIRMAN: Unless you hear this statement, don't put forward your arguments. You have raised one point.

श्री योगेन्द्र सर्माः नोटिस में कहा गया है कि

Notice for levy of Additional Excise Duty in lieu of Sales Tax on certain commodities.

MR. DEPUTY CHAIRMAN: Please •take your seat. He is going to announce regarding the setting up of an Expert Committee to study all these things that you have been saying. His statement will clarify all these objections that you are raising. If you hear him first, many of your apprehensions will be removed. After he makes the statement, if you want to say anything, you can say. Hear him first.

গিৰ (बिहार) : चन्त झा श्रीमन. मेरा प्यायंट য়াদ্য ग्राईर है। श्रीमन, स्टेटमेंट के लिए लिखा गया था स्टेटमें ट दें गे कि $\mathbf{2}$ वजे . . . (व्यवधान)

े **श्वी उपसभापतिः** 2 बजे सदन नहीं बैठा था ।

श्री शिव चन्द्र झा : 2 पी० एम० के पहले ग्रापने ऐडजाने कर दिया।

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[श्री णिव चन्द्र झा]

में आपसे जानना चाहता हूं कि आपने ऐलान किया कि साढ़े तीन बजे था 3-35 पर स्टेटमेंट होगा ? हम लोग 2 बजे तका बैठे रहे इस उम्मीद पर कि स्टेटमेंट होगा । आपने ऐलान नहीं किया ग्रोर चले गये . . (म्पवधान)

श्री उपसभापति : कौन चला गया ?

श्री शिव चन्द्र झा : मैं व्यवस्था चाहता हं कि क्या धापने सदन एँलान किया कि कितने बजे स्टेटभेंट होगा ? . . . (व्यवधान)

श्री उपसभाषति : माननीय सदस्य. में समझता है, अनावायके स्वयस्था का प्रश्न उठाते हैं । सदन 2 बजे नहीं बैठा था । स्वेजल मेंजन जब हो गया तो अब उसके बाद स्टेंटबेंट दे गहे 1 आप बैठ जाइये, मैंने बता दिया।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, on behalf of the Finance Minister, I beg to make the following statement:

Sir, as the House is aware, there has been a widespread and long-standing demand by various Chambers of Commerce, associations of industry and trade and the general public for basic reforms in the sales tax system obtaining in the country. The matter has also figured in both the Houses of Parliament from time to time.

2. Sir, as sales tax is primarily a State subject of taxation under the Constitution, any reform in the sales tax system can be undertaken only in consultation with and with the cooperation of the States. I had, therefore, convened a conference of chief Ministers and Ministers incharge of sales

tax in September, 1980, and as a follow-up again in February, 1981 to discuss the problem in all its aspects. The Conference held in February, 1981 adopted a Resolution recommending appointment by the Central Government of an Expert Committee headed by an eminent person qualfied to be a Chairman of the Finance Commission and with an Economist and an Administrator as members to study the financial implications of the proposal for inclusion in the list of declared goods and for levy of additional excise duty in lieu of sales tax on vanaspati, drugs and medicines, cement, paper and paper board and petroleum products and the manner in which the financial interests of the States can be safeguarded. The States of Jammu and Kashmir, Kerala and West Bengal, however, recorded their dissent.

3. I am happy to announce that in pursuance of the aforesaid Resolu tion, the Government have decided to appoint an Expert Committee under the Chairmanship of Shri Mohan Lal Sukhadia M.P. and with Dr. P. H. Prasad, Professor of Economics, Anugrah Narain Sinha Institute of Social Studies, Patna, as Economist- Member. Shri N. V. Krishnan, presently Joint Secretary (Plan Finance), Ministry of Finance. will be Administrator-Mem ber and Member-Secretary of the Cdmmittee.

4. The terms of reference of the Committee will be:

(i) to study the financal implications of the proposal for inclusion in the list of declared goods and for levy of additional excise duty in lieu of sales tax on vanaspati, drugs and medicines, cement, paper and paper board and petroleum products and the manner in which the financial interests of the States can be safeguarded;

(ii) to suggest necessary changes In the relevant Central and State

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tax laws to give effect to the Committee's recommendations; and

(iii) to make recommendations regarding any other related matter.

5. The Committee will evolve its own procedure for its work and may for the purpose of its study call for such information as may be necessary from the Central and State Governments.

6. The report of the Committee will be placed before a Conference of Chief Ministers to be called for this purpose.

7. The Resolution appointing the Committee is being issued.

• SHRI NARASINGHA PRASAD NANDA (Orissa): Sir,...

SHRI YOGENDRA SHARMA: Sir, ... (Interruptions).

MR. DEPUTY CHAIRMAN: One by one please. Yes, Mr. Nanda. Now you know the scope.

NARASINGHA PRASAD SHRI NANDA: Sir, the only point that I would like to make is about the main contention that the Chief ' Ministers were called by the Finance Minister and most of the Chief Ministers agreed to examine the financial implications of the abolition of sales tax at least in respect of certain items, which are mentioned in the statement. My first point is, you will kindly notice, about item 54 of the Seventh Schedule of the Constitution, which relates to tax on sale and purchase of items of goods, which is sales tax, which is admitted in the statement. Now, one point, as was pointed out by Mr. Sharma, is whether the constitution of such a committee to examine the financial implications by the Central Government is permissible under the Constitution. I have my own doubts about it. Therefore, I would like the hon. Minister to explain to us whether this does not constitute a constitutional impropriety, if not a total invalidity, I mean the step to constitute this committee. Secondly, Sir, this scheme is likely to seriously affect the financial resource of the State Governments. I would like to know what were the points of objection raised by the States of Jammu & Kashmir, Kerala and West Bengal on this issue on the constitution of this expert committee and I would like to know whether before taking this decision of constituting a committee the view or the opinion expressed by these State Governments was taken into consideration by the Government and what were-those objections.

MR. DEPUTY CHAIRMAN: This is a matter of detail. That has been considered. (*Interruptions*). This is an obvious thing. The objection was there but the majority wanted and they have constituted the committee. (*Interruptions*), So, what do you want *to* know?

SHRI NARASINGHA PRASAD NANDA: What were the objections? (Interruptions)

SHRI ERA SEZHIYAN (Tamil Nadu): It is not before us how the State Chief Ministers agreed to the proposal. We do not know that. But I want to put it on record that this may be a step in the wrong direction to further erode the already limited resources of the States. This will act in a very harsh manner against the States. The scope of the States to mobilise financial resources is already very limited and sales tax constitutes one of the main avenues (Interruptions). Therefore, I want...

MR. DEPUTY CHAIRMAN: The States have agreed for this committee.

SHRI ERA SEZHIYAN: My apprehension is that it will affect the capacity of States to mobilise financial resources. He has said that it will be put before the Chief Ministers again. Instead of enlarging resources of the States this will be a retrograde step.

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[Shri Era Sezhiyan]

And the States agreeing to it means their own funeral. (Interruptions).

MR. DEPUTY CHAIRMAN: I think the Chief Ministers will look into all these things (*Interruptions*).

श्वी जगदोस प्रसन्द माखुर: (उत्तर प्रदेश): उपसभाषति जो, यह एक प्रकार में उत्तित दिशा में कदम हो सकता है यदि ठाए प्रागर से इमानोमेंट किया 'जाए....

अतो उपसमापति : असो इष्यलॉमेंट कहां किया जा रहा है। अभो तो जांच होने क लिए कमेटो बन ई का रही है।

अरे चगदीश प्रसाद माथुर: यगर हुवा तो मैं कह रहा हूं । मैं जातता हूं यह चुनाव तह चलेगा । मैं जातता हूं यह हयकंडा है । मैं यह जातनां चाहता हूं कि इन्होंने कमेटो के टम्र्स आफ रिफरेंस यें सेल्स टेक्स में वनस्पति, डूग्स, सोमेंट जीर पेरर बोर्ड तक हो सोमित रखा है । वाको जो चोर्जे हैं जिनमें सेल्स टेक्स में इतना हो इम्पलो-केंसंस हैं उनको इसमें इंक्लूड क्यीं नहीं किया गया ?

SHRI SYED SHAHEDULLAH (West Bengal): Sir, this thing has been opposed by several State Governments continuously. There was already a proposal made by the Government of India in several ways and forms but all of them were resented to by the State Governments. Now, the thing end of the wedge that has been sought to be introduced by constituting a committee is just to negate the provisions of the Constitution, as explained by Mr. Nanda. This thing is just sought to be introduced, and I would request the Minister to place before us the entire proposal in this regard leading to the setting up of this Committee. I think the State Governments did not suggest a setting up of this Committee.

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Mr. Deputy Chairman, I vehemently oppose the very move to set up such a Committee. We know it for certain that as far as our State is concerned, it has got very meagre resources. There was a meagre sum of overdraft and the Central Government is yet to think about it whether to give it or not to give it. As far as this particular point is concerned, the resources of our State should be taken into consideration and particularly compared to other States, it is an under-developed State. Now, the Central Government wants to curb the right of levying sales tax. As far as the hon. Minister is concerned, he has not said what the objection was from the State Governments. He ought to have considered that point first, and if it means that he is overruling the objection from the State Government, it is very unfortunate, and we oppose it.

श्री योगेन्द्र सर्मा : मान्यवर, मंती महोदय ने हम लोगों को बताया है कि इस देश के वड़े-बड़े व्यापारियों घौर संगठनों की मांग पर यह कदम उठाया जा रहा है । उन्होंने यह भी बतलाया है कि कुछ स्टेट मिनिस्टरों को भो पूछा गया है । मेरा एतराज इस बांत पर नहीं है।

श्री रामानन्द यादव (बिहार) : ग्रापने ग्रपने मैंनीफोस्टो में तो यह कहा था कि सेल्स टेन्स को हटा दिया जाय।

वी योगेन्द्र शर्माः मेरा एतराज इस बात पर है कि सेल्त टैक्स एत स्टेट सबर्जेक्ट है और हमारे कास्टिट्यू गा को सातवां शेड्यूल है उसके लिस्ट बी में 54 जो एन्टोज हैं उनको काम देखिए।

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MR. DEPUTY CHAIRMAN; There is no dispute for that.

श्री योगेन्द्र शर्मा : उसमें डिसप्युट नहीं है, यह ठोक है। लेकिन मैं समझता हं कि जब तक कांस्टिट्यशन के इस प्रोविजन को एमेन्ड नहीं किया जाता है तब तक यह बैंकडोर एन्ट्री है और चोर दरवाजे से स्टेटों के कांस्टिट्यूणनल राइट्स अर एनकोचमेन्ट करने का काम है। जब तक कांस्टिट्युशन के इस प्रोविजन को एमेन्ड नहीं किया जाता है तब तक किसी भो आदमो के कहने पर या किसी भो वाडो के कहने पर ग्राप सेल्ल टेक्त को एक्साइज इयुटी में नहीं बदल सकते हैं। लेकिन जहां तक मेरिट का प्रश्न है, ग्राप जानते हैं कि सेल्स टैक्स स्टेट का सबसे बडा वित्तोय साधन है, उसके ऊपर यह हमला है । दूसरे इसके जरिए से भारत को जनता पर टैक्स का बोझ वढ़ाया जाएगा । इस बारे में कोई दो रायें नहीं हो सकतो हैं। मेरा एतराज इस बात पर है कि जब तक आप कांस्टिट्यूशन के सातवें शेड्यूल की बो लिस्ट को एमेन्ड नहीं करते हैं तब तक ग्राप इस दिशा में ग्रागे नहीं बढ़ सकते हैं, लेकिन ग्रगर ग्राप ग्रागे बढ़ते हैं तो यह कांस्टिट्य्शन के प्रोविजन का वायलेशन है ।

SHRI DINESH GOSWAMI (Assam): Sir, I am on a different point. I do not feel that Constitution comes in the way of setting up a Committee. But my point is that the Chief Ministers of the majority of States might have agreed to the setting up of a Committee. But we are a Council of States, and before any Committee was set up which was to discuss about the major Constitutional amendments, the House ought to have been taken into confidence and the opinion of the

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House ought to have been taken. If the opinion of the House is not taken on matters which dilute the very important powers of the States, why are we here then? This proposal should not have come as fait accompli saying "We have already decided to set up a Committee". The Government before setting up a Committee should have come to us and told us that majority of the States want to set up a Committee and how the House, which is the Council of States and upon whom rests the right to protect the Constitutional interests of the States, will react to it. And if the House would have approved then, it would have been proper on the part of the Government to set up the Committee and that would have been the correct state of affairs. I feel, the right of this House has been grossly eroded by the Finance Minister by setting up this Committee, without having consultations in this House. And this is the foremost objection I take.

And may I point out, in this com-nection, that whatever may be the response of my State, I strongly oppose this move to take away the powers of the States so far as salestax is concerned and we will continue to oppose this move?

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Deputy Chairman, Sir, in no uncertain terms, on behalf of the DMK, I would like to register my strongest protest against this sinister move of the Central Government to trample upon the rights and powers of the States. Sir, the State Governments have already been clamouring for more financial powers, • because, their financial resources are already very much limited. This move of the Central Government is to stifle the State Governments and also to make the State Governments puppets, to be at the mercy of the Central Government always. Not only that. The views of Parliament, the views of the House, should have been taken into consideration. In this connection, I would like

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[Shri V. Gopalswamy]

to say that the right of Parliament to express its views has been taken away and the Central Government has not taken Parliamnet into confidence.

श्री शिव चन्द्र झाः उपसभापति महोदय एक भिनट, लिखकर नोटिस दिया है ।

शो उपसभापति : प्रक्रन हो गये, कुछ तो सन्तोष रखिये । ः ः ः ः ः श्री सिन चन्द्र झा : ऐसा नहीं है, ग्राप व्यवस्था रखें कि...

श्री उपसभापति : व्यवस्था जब श्राप चाहे दें...(व्यवधान)...

- भी शिव चन्द्र साः कुछ क्लेरीफिकेशन मांगले हैं,बैठ जाइये मंतीजी ग्राप ।

भी उपसभाषति : ग्रापकी गैर-हाजिरी हम लोगों को बहत खलती रही ।

भी सिव चन्द्र झा: जो प्राप यह चाहते हैं कि एक्सपोर्ट कर्मटो बैठा करके मीर यह जो कम्पलीकेंशसं है सेल टेक्स को एक्साइज बनाने में तो क्या यह बात नहीं है कि झा कमेटो की जो रेकमेंडेंशन्स हैं, इनमें से ये सब बातें ग्रा गई हैं ग्रीर ग्रापने उसको ग्रभी तक इम्पलीमेन्ट नहीं किया है... (व्यवधान)...

भी हुक्मदेव नारायण यादव (बिहार): मेरी ग्रर्ज केवल इतनो है कि जिन चीजों पर सेल टैक्स पहले हटा दिया गया है ग्रौर एक्साइज लगा दिया गया है, उसका बकाया राज्य सरकारों

[RAJYA SABHA] Sales Tax on certain 324 Commodities

> को भुगतान नहीं किया जा रहा है। तो यह क्यों नहीं भुगतान हो रहा है और क्यों, उनका हक मारा जा रहा है?

SHRI SAWAI SINGH SISODIA: Sir, the Government is quite concerned and is aware of many of the points which have been raised here just now by hon. Members. Sir, this is not the proper time to go into the details and discuss and debate all those points. But since you have allowed them and they have raised their points, I would like to reply briefly to those points.

Sir, first of all, one important objection which has been raised by many hon. Members is that this will erode the resources of the States. Sir, this is not the stage at which this can be emphasised. This is because, this Committee has been constituted mainly for this purpose, with a view to studying the financial implications of the proposal. Financial implications mean, the amount, the levy, which the State Governments are receiving and in lieu of this, what will be the arrangement, after this thing is accepted by the Chief Ministers, by the Government of India and by this House. Whatever changes will be decided, these will be brought before the House, these will be discussed at length and only when they are approved by this House, these changes will be effected. Therefore, there is no question of Constitutional propriety which arises here. The Government is quite aware of it. When this Committee gives the report, this report will be placed before the Chief Ministers of various States, and after their recommendations, the Government of India will take a decision. After taking the decision, if it is found that it is proper, then, the Government will come forward with definite proposals, a Bill before both the Houses and a proper proposal for a change. There should not be any doubt or fear in their minds that... (Interruptions)

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SHRI YOGENDRA SHARMA: The cat is out of the bag. (*Interruptions*) The objective is to bring about a Constitutional amendment. (*Interruptions*)

SHRI V. GOPALSAMY: Only for this purpose, this Committee has been appointed. (*Interruptions*) The Finance Ministry has already taken a decision. It is for this purpose... (*Interruptions*)

SHRI SAWAI SINGH SISODIA: There should not be any fear that anything will be done to deprive any State of their earnings or levy which they are collecting otherwise. Therefore, there should not be any fear. It will be done with their consent, with their suggestions and all those proper suggestions will be implemented and will be taken into consideration.

Sir, therefore, the various points which have been raised by the hon. Members are.. .(*Interruptions*)

SHRI V. GOPALSAMY: That is why Mr. Sukhadia has been appointed—a correct person to take the same decision which has been taken by the Finance Minister.

MR DEPUTY CHAIRMAN: That matter is over now. We go to the next item.

THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL, 1981

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): Sir. I beg to move:

"That leave be granted to introduce a Bill further to amend the Industrial Employment (Standing Orders), Act, 1946."

The question was proposed.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I have given a notice on this. I want to oppose its introduction.

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As regards the Industrial employment (Standing Orders) Amendment Bill, 1981, I am telling you my objections. I shall not take much time. This attempt to bring piecemeal legislation is not desirable and I oppose it.

र्डे श्री शिव चन्द्र झाः मेराएक व्यवस्था का प्रध्न है।मुझे भीः इस पर कंटनाहै।

SHRI SHRIDHAR WASUDEO DHABE: It was originally understood by the entire working class that a comprehensive Industrial Relations Bill will be brought and it will cover all the three legislations: the Industrial Employment (Standing Orders) Act, 1946, the Indian Trade Unions Act of 1926 and the Industrial Disputes of 1947. Without mentioning any policy on all these matters, about the trade union legislation, collective bargaining, strike and other matters, this Bill has been brought forward.

My other objection is that it is а piecemeal effort. The Industrial Em ployment (Standing Orders) Act, 1946. the Trade Union Act and the Indus Disputes Act-all require trial revi sion. This should have been a com prehensive Bill, at least about the In dustrial Employment (Standing Orders). In this Bill, only one or two, provisions have been made. The main objection is, when the management does not provide Standing Orders or does not frame them under the Indus trial Employment (Standing Orders) Act, 1946, the only provision for breach is a penalty with fine. In one it has been provided that State Act, the Model Standing Orders should be a part of the legislation so that in the absence of the framing of Standing Orders by the management, they should automatically apply. Therefore, I oppose the Bill.

MR. DEPUTY CHAIRMAN: Yes, Shri Shiva Chandra Jha.

श्री शिव चन्द्र झा : मैं इस विधेयक का विरोध करता हं।